

[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 21 / 2010-Customs (N.T.)

New Delhi, dated the 22nd March, 2010
1 Chaitra, 1932 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on,-

- (i) the Commissioner of Customs (Import), New Custom House, Ballard Estate, Mumbai;
- (ii) the Commissioner of Customs, Custom House, Tuticorin;
- (iii) the Commissioner of Customs (Port), Kolkata; and
- (iv) the Commissioner of Central Excise, Delhi-III;

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. Bhambri Printing Press, A-18/2, Naraina Industrial Area, Phase-II, New Delhi and others, issued vide, DRI F.No. 23/20/2007-DZU/Pt.III/1444-1475, dated 25th February, 2009, by the Additional Director General, Directorate of Revenue Intelligence, Delhi Zonal Unit, New Delhi.

[F.No. 437/27/2009-Cus.IV]

(Navraj Goyal)
Under Secretary to the Government of India